

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-516**

IB-840/PB/2018

IA/4860/2023, IA/5856/2021, IA/5497/2023, IA/5784/2023

**IN THE MATTER OF:**

PEC Ltd.

**.....Applicant**

**Vs.**

M/s. S.L Consumers Products Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Sudhanshu Khandelwal, Adv. for R 2 in  
IA/5497/2023

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Yashaswi  
Bahuguna, Advs.

**ORDER**

**IA/5497/2023:-**

Proxy Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of Respondent Union Bank of India is also present and submitted that they have not received the copy of the application. Applicant is directed to serve a copy of the Application to the Union Bank of India. No one is present on behalf of the remaining Respondents. In view of the request made by the Proxy Counsel on behalf of the Applicant, list this application on **03.09.2024**.

**IA/4860/2023, IA/5856/2021 & IA/5784/2023:-**

List all these applications on **03.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**